

**PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF GLITTEK GRANITES LIMITED (“TARGET COMPANY” OR “TC”) UNDER REGULATION 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF (“SEBI (SAST) REGULATIONS”).**

**Open Offer for the acquisition of up to 67,50,000 (Sixty Seven Lakhs Fifty Thousand) fully paid-up equity shares of face value of ₹ 5/- (Rupees Five Only) each (“Equity Shares”) representing 26% of the Equity Share Capital (as defined below) of Glittek Granites Limited from the Public Shareholders (as defined below) by (i) Maheshkumar Jatashankar Thanki (“Acquirer 1”), (ii) Bhargav Girjashankar Thanki (“Acquirer 2”), (iii) Bhavin Harihar Thanki (“Acquirer 3”), (iv) Kalpana Ashwinkumar Thanki (“Acquirer 4”), (v) Hema Bhargav Thanki (“Acquirer 5”) and (vi) Gautam Ashwinkumar Thanki (“Acquirer 6”) (Acquirer 1, Acquirer 2, Acquirer 3, Acquirer 4, Acquirer 5 and Acquirer 6 are collectively referred as the “Acquirers”) together with Rawmin Mining and Industries Private Limited (“PAC”) pursuant to and in compliance with Regulation 3(1) and 4 read with other applicable provisions of SEBI (SAST) Regulations (“Open Offer” or “Offer”).**

This public announcement (“Public Announcement” or “PA”) is being issued by **Vivro Financial Services Private Limited (“Manager to the Offer”)** for and on behalf of the Acquirers and PAC to the Public Shareholders of the Target Company pursuant to and in compliance with Regulations 3(1) and 4 read with Regulation 13, Regulation 14 and Regulation 15(1) and other applicable provisions of the SEBI (SAST) Regulations.

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

- (a) **“Public Shareholders”** shall mean all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the (i) Acquirers and the PAC, (ii) the parties to the SPA (as defined below) and (iii) persons deemed to be acting in concert with the persons set out in (i) and (ii), pursuant to and in compliance with the SEBI (SAST) Regulations.
- (b) **“Working Day”** shall mean any working day of the SEBI.
- (c) **“Equity Share Capital”** means the total issued, subscribed, paid up and voting equity share capital of the Target Company on a fully diluted basis as of the 10th (Tenth) Working Day from the closure of the tendering period of the Open Offer.
- (d) **“Equity Shares”** means the fully paid-up equity shares of face value of ₹ 5/- (Rupees Five Only) each of the Target Company.

## **1. Offer Details**

- 1.1. **Size:** This Open Offer is being made by the Acquirers and PAC for acquisition of up to 67,50,000 (Sixty Seven Lakhs Fifty Thousand) Equity Shares (“Offer Shares”), representing 26% of the Equity Share Capital of the Target Company, at a price of ₹ 12.65/- (Rupees Twelve and Paise Sixty Five Only) per Offer Share aggregating to a total consideration of ₹ 8,53,87,500/- (Rupees Eight Crore Fifty Three Lakhs Eighty Seven Thousand Five Hundred Only) (assuming full acceptance) (“Offer Size”), subject to the terms and conditions mentioned in this Public Announcement and to be set out in the detailed public statement (“DPS”) and the letter of offer (“LOF”) that are proposed to be issued for the Offer in accordance with the SEBI (SAST) Regulations.
- 1.2. **Price/ Consideration:** The Open Offer is being made at a price of ₹ 12.65/- (Rupees Twelve and Paise Sixty Five Only) per Offer Share (“Offer Price”) which has been determined in accordance with Regulation 8(1) and 8(2)

of the SEBI (SAST) Regulations. Assuming full acceptance, the total consideration payable by the Acquirers under the Open Offer will be ₹ 8,53,87,500/- (Rupees Eight Crore Fifty Three Lakhs Eighty Seven Thousand Five Hundred Only).

- 1.3. **Mode of payment (cash/ security):** The Offer Price is payable in cash, in accordance with the provision of Regulation 9(1)(a) of the SEBI (SAST) Regulations.
- 1.4. **Type of offer (Triggered offer, voluntary offer/ competing offer etc.):** Triggered Offer. The Open Offer is a mandatory offer by the Acquirers and PAC in compliance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations pursuant to execution of the SPA (*as defined below*). This Open Offer is not subject to any minimum level of acceptance.
2. **Transaction which has triggered the Open Offer obligations (“Underlying Transaction”)**

| Details of Underlying Transaction      |   |   |                           |   |                                    |   |
|--|---|---|---------------------------|---|------------------------------------|---|
| Type of Transaction (direct/ indirect) | Mode of Transaction (Agreement/ Allotment/ market purchase)   | Shares / Voting rights acquired / proposed to be acquired |                           | Total Consideration for shares / Voting Rights acquired | Mode of payment (Cash/ securities) | Regulation which has triggered Open Offer             |
|  |   | Number  | % of Equity Share Capital | (In ₹)  |                                    |   |
| Direct                                 | Share Purchase Agreement dated January 6, 2026 (“SPA”) executed by and amongst the Acquirers, Manjula Agarwal (“Seller 1”), Tushar Agarwal (“Seller 2”), Ashoke Agarwal (“Seller 3”), Ashoke Agarwal & Others HUF (“Seller 4”), Kosen Ventures Private Limited (“Seller 5”) and the Target Company. | 1,63,51,010   | 62.99%                    | 20,68,40,276.50   | Cash                               | Regulations 3(1) and 4 of the SEBI (SAST) Regulations |

Pursuant to the consummation of the Underlying Transaction and subject to receipt of the required statutory approvals, if any and compliance with the SEBI (SAST) Regulations, the Acquirers and PAC will acquire control over the Target Company and the Acquirers and PACs shall become and be classified as the members of the ‘promoter and promoter group’ of the Target Company in accordance with the provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“SEBI LODR Regulations”). Further, pursuant to the consummation of the SPA, the Sellers who are the existing members of the promoters and promoter group of the Target Company, shall cease to be in control of the Target Company and will be reclassified from “promoter” category to “public” category in accordance with the SEBI LODR Regulations.

### 3. Acquirers and PAC

| Details                 | Acquirer 1                     | Acquirer 2                  | Acquirer 3            | Acquirer 4                | Acquirer 5          | Acquirer 6                | PAC  | Total |
|-------------------------|--------------------------------|-----------------------------|-----------------------|---------------------------|---------------------|---------------------------|--|-------|
| Name of Acquirers / PAC | Maheshkumar Jatashankar Thanki | Bhargav Girjashankar Thanki | Bhavin Harihar Thanki | Kalpna Ashwinkumar Thanki | Hema Bhargav Thanki | Gautam Ashwinkumar Thanki | Rawmin Mining and Industries Private Limited | 7     |

| Details  |   | Acquirer 1   | Acquirer 2   | Acquirer 3  | Acquirer 4  | Acquirer 5   | Acquirer 6  | PAC   | Total       |
|--|---|--|--|---|---|--|---|---|-------------|
| <b>Address</b>   |   | Madhav Bhuvan, 2 Bhojeshwar Plot, Porbandar-360575, Gujarat, India | 2/12 Nanik Nivas, Bhula Bhai Desai Road, Breach Candy, Mumbai – 400026, Maharashtra, India | 2 Wadi Plots, Porbandar - 360 575, Gujarat, India | 20 Hanuman Sharan, Bomanji Pet Road, Mumbai - 400 036, Maharashtra, India | 2/12 Nanik Nivas, Bhula Bhai Desai Road, Breach Candy, Mumbai – 400026, Maharashtra, India | 20 Hanuman Sharan, Bomanji Pet Road, Mumbai - 400 036, Maharashtra, India | 94 - A, Mittal Court 224, Nariman Point, Mumbai- 400021, Maharashtra, India.  | -           |
| <b>Name(s) of persons in control / promoters of Acquirer / PAC <sup>(1)</sup></b>  |   | N.A.   | N.A.   | N.A.  | N.A.  | N.A.   | N.A.  | 1. Maheshkumar Jatashankar Thanki;<br>2. Bhargav Girjashankar Thanki<br>3. Bhavin Harihar Thanki<br>4. Kalpana Ashwinkumar Thanki<br>5. Hema Bhargav Thanki<br>6. Gautam Ashwinkumar Thanki | N.A.        |
| <b>Name of the Group, if any, to which the Acquirer(s) / PAC belong to</b>   |   | N.A.   | N.A.   | N.A.  | N.A.  | N.A.   | N.A.  | N.A.  | N.A.        |
| <b>Pre-transaction shareholding</b>  | <b>No. of Equity Shares</b>                     | Nil  | Nil  | Nil   | Nil   | Nil  | Nil   | Nil   | Nil         |
|  | <b>% of Equity Share Capital <sup>(2)</sup></b> | Nil  | Nil  | Nil   | Nil   | Nil  | Nil   | Nil   | Nil         |
| <b>Proposed shareholding after acquisition of shares which triggered the Open Offer (excluding Equity Shares to be acquired in the Open Offer)</b> | <b>No. of Equity Shares</b>                     | 40,87,753  | 33,63,963  | 40,87,753   | 27,60,930   | 7,23,789   | 13,26,822   | Nil   | 1,63,51,010 |
|  | <b>% of Equity Share Capital <sup>(2)</sup></b> | 15.75%   | 12.96%   | 15.75%  | 10.64%  | 2.79%  | 5.11%   | Nil   | 62.99%      |
| <b>Proposed shareholding after the</b>   | <b>No. of Equity Shares</b>                     | 57,75,253  | 47,52,669  | 57,75,253   | 39,00,693   | 10,22,583  | 18,74,559   | Nil   | 2,31,01,010 |

| Details  |  | Acquirer 1 | Acquirer 2 | Acquirer 3 | Acquirer 4 | Acquirer 5 | Acquirer 6 | PAC | Total  |
|--|--|------------|------------|------------|------------|------------|------------|-----|--------|
| acquisition of Equity Shares which triggered the Open Offer (including the Offer Shares, assuming full acceptance) |  |            |            |            |            |            |            |     |        |
|  | % of Equity Share Capital <sup>(2)</sup> | 22.25%     | 18.31%     | 22.25%     | 15.03%     | 3.94%      | 7.22%      | Nil | 88.99% |
| Any other interest in the Target Company   |  | Nil        | Nil        | Nil        | Nil        | Nil        | Nil        | Nil | Nil    |

Notes:

1. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations (“**Deemed PACs**”), however, such Deemed PACs are not acting in concert with the Acquirers for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
2. Calculated as a percentage of the existing equity share capital of the Target Company.

**4. Details of selling shareholders (“Sellers” or “Promoter and Promoter Group Sellers”):**

| S. No | Name of the seller             | Part of Promoter Group (Yes/No) | Details of Shares/ Voting Rights held by the Selling Shareholder |               |                  |            |
|-------|--------------------------------|---------------------------------|--|---------------|------------------|------------|
|       |                                |                                 | Pre-Transaction  |               | Post Transaction |            |
|       |                                |                                 | No. of Shares  | %             | No. of Shares    | %          |
| 1     | Manjula Agarwal                | Yes                             | 14,98,735  | 5.77%         | Nil              | Nil        |
| 2     | Tushar Agarwal                 | Yes                             | 12,03,387  | 4.64%         | Nil              | Nil        |
| 3     | Ashoke Agarwal                 | Yes                             | 6,65,888   | 2.57%         | Nil              | Nil        |
| 4     | Ashoke Agarwal & Others HUF    | Yes                             | 8,000  | 0.03%         | Nil              | Nil        |
| 5     | Kosen Ventures Private Limited | Yes                             | 1,29,75,000  | 49.98%        | Nil              | Nil        |
|       | <b>Total</b>                   |                                 | <b>1,63,51,010</b>   | <b>62.99%</b> | <b>Nil</b>       | <b>Nil</b> |

**5. Target Company**

|                              |   |
|------------------------------|---|
| <b>Name of the Company</b>   | Glittek Granites Limited  |
| <b>Registered Office</b>     | Honnappa Building, 2nd Floor, V.V. Extension, Behind MCM ITI College, Old Madras Road, Hoskote, Bengaluru - 562114, Karnataka, India. |
| <b>CIN</b>                   | L14102KA1990PLC023497   |
| <b>Exchange where Listed</b> | The Equity Shares are listed on BSE Limited (Scrip ID: <b>GLITTEKG</b> , Scrip Code: <b>513528</b> )                                  |
| <b>ISIN</b>                  | INE741B01027  |

## 6. Other Details

- 6.1. Further details of the Offer shall be published in the DPS which shall be published within 5 Working Days from the Public Announcement as required under Regulation 13(4), 14(3) and 15(2) of the SEBI (SAST) Regulations. The DPS shall, among other things, contain details of the Open Offer including the reasons and the background of the Offer, detailed information on the Offer Price, details of the SPA, the Acquirers, the PAC and the Target Company, relevant statutory and regulatory approvals required for the Open Offer and details of financial arrangements, other terms of the Open Offer and the conditions to the Open Offer.
- 6.2. The Acquirers and PAC undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations. The Acquirers and PAC further undertake that they have adequate financial resources to meet the obligations under the Open Offer and have made firm financial arrangements for financing the acquisition of Offer Shares in terms of Regulation 25(1) of SEBI (SAST) Regulations.
- 6.3. The Acquirers and PAC accept full responsibility for the information contained in this PA (other than information regarding the Target Company and information compiled from publicly available sources, and the accuracy thereof which has not been independently verified by the Acquirers and PAC or the Manager to the Offer).
- 6.4. The Acquirers and PAC intend to retain the listing status of the Target Company, and no delisting offer is proposed to be made.
- 6.5. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 6.6. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.
- 6.7. In this Public Announcement any discrepancy in any amounts as a result of multiplication or totalling is due to rounding off.
- 6.8. In this PA, all references to “₹” are references to the Indian Rupees.

### Issued by Manager to the Offer



#### **Vivro Financial Services Private Limited**

**Address:** Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad – 380007, Gujarat, India.

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**SEBI Reg. No.** MB/INM000010122

**CIN:** U67120GJ1996PTC029182

**Contact Person:** Shivam Patel

**For and on behalf of the Acquirers and PAC:**

|   |   |   |   |  |   |   |
|---|---|---|---|--|---|---|
|  |  |  |  |  |  |  |
| <b>Maheshkumar<br/>Jatashankar<br/>Thanki<br/>(Acquirer 1)</b>                    | <b>Bhargav<br/>Girjashankar<br/>Thanki<br/>(Acquirer 2)</b>                       | <b>Bhavin<br/>Harihar<br/>Thanki<br/>(Acquirer 3)</b>                             | <b>Kalpana<br/>Ashwinkumar<br/>Thanki<br/>(Acquirer 4)</b>                        | <b>Hema<br/>Bhargav<br/>Thanki<br/>(Acquirer 5)</b>                                | <b>Gautam<br/>Ashwinkumar<br/>Thanki<br/>(Acquirer 6)</b>                           | <b>Rawmin Mining<br/>and Industries<br/>Private Limited<br/>(PAC)</b>               |

**Place:** Mumbai

**Date:** January 6, 2026

**This signature page forms an integral part of the Public Announcement dated January 6, 2026 in connection with the Open Offer to the public shareholders of Glittek Granites Limited by the Acquirers and PAC**